

**STATEMENT—III*****Details of Commission Payable by Sugar Factories to Sugarcane Growers Cooperative Societies in Different States, as on January, 1992.***


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1. Bihar	:	15 Paise per quintal of cane
2. Haryana	:	50 Paise per quintal of cane
3. Madhya Pradesh	:	8 Paise per quintal of cane
4. Punjab	:	50 Paise per quintal of cane
5. Uttar Pradesh	:	5% on Statutory Minimum Price of sugarcane.

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(Based on information furnished by State Governments. In respect of other States, as per information available, the above commission is not being levied.)

**Pesticides in Dairy and Agricultural Products**

3307. SHRI LOKANATH CH-  
 OUDHURY:  
 SHRI BHUPINDER SINGH  
 HOODA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any steps have been taken to monitor the level of pesticides and other such harmful substances in dairy and agricultural products in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) to (c). Under the provisions of the Prevention of Food Adulteration Act, 1954 and Rules made thereunder, safe tolerance limits of pesticide and other harmful substances residues in dairy and agricultural products have been laid down.

The State/Union Territory Governments have time and again been requested to keep strict vigil on quality of food sold in the markets.

**Montreal Protocol on CFCs**

3308. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the Montreal Protocol and the signatories of this international treaty to phase out the production of suspected ozone-depleting chlorofluorocarbons (CFCs); and

(b) the position of India in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Copies of the Montreal Protocol along with the amendments to the Protocol adopted during London meeting of the Parties in June, 1990 are available in Parliament Library for reference by Hon'ble Members. The details of the countries which have signed/ratified/accepted/approved/ accepted the Montreal Protocol (1987) and the Amendments to the

Montreal Protocol are given in Statement I and II respectively.

(b) The Government have decided to join the Montreal Protocol after the amendments to the Protocol adopted at London in June, 1990 come into force.

#### STATEMENT-I

*List of Countries which have Signed/Ratified/Accessed/Approved/Accepted the Montreal Protocol, 1987:-*

- |                  |                            |
|------------------|----------------------------|
| 1. Argentina     | 18. Czechoslovakia         |
| 2. Australia     | 19. Denmark                |
| 3. Austria       | 20. Ecuador                |
| 4. Bahrain       | 21. Egypt                  |
| 5. Bangladesh    | 22. Fiji                   |
| 6. Belarus       | 23. Finland                |
| 7. Belgium       | 24. France                 |
| 8. Botswana      | 25. Gambia                 |
| 9. Brazil        | 26. Germany, FR            |
| 10. Bulgaria     | 27. Ghana                  |
| 11. Burkina Faso | 28. Greece                 |
| 12. Cameroon     | 29. Guatemala              |
| 13. Canada       | 30. Hungary                |
| 14. Chile        | 31. Iceland                |
| 15. Congo        | 32. Indonesia              |
| 16. China        | 33. Iran                   |
| 17. Costa Rica   | 34. Ireland                |
|                  | 35. Israel                 |
|                  | 36. Italy                  |
|                  | 37. Japan                  |
|                  | 38. Jordan                 |
|                  | 39. Kenya                  |
|                  | 40. Libyan Arab Jamahiriya |
|                  | 41. Liechtenstein          |

42. Luxembourg
43. Malawi
44. Malaysia
45. Maldives
46. Malta
47. Mexico
48. Morocco
49. Netherlands
50. New Zealand
51. Nigeria
52. Norway
53. Panama
54. Philippines
55. Poland
56. Portugal
57. Russian Federation
58. Senegal
59. Singapore
60. South Africa
61. Spain
62. Sri Lanka
63. Sweden
64. Switzerland
65. Syrian Arab Republic

66. Thailand
67. Togo
68. Trinidad and Tobago
69. Tunisia
70. Turkey
71. Uganda
72. Ukraine
73. United Arab Emirates
74. U. K.
75. Uruguay
76. U. S. A.
77. Venezuela
78. Yugoslavia
79. Zambia
80. EEC

#### STATEMENT - II

List of Countries which have Ratified the Amendment to the Montreal Protocol:-

1. Canada
2. China
3. Denmark
4. Finland
5. Germany
6. Ireland
7. Japan

8. Maldives
9. Mexico
10. Netherlands
11. New Zealand
12. Norway
13. Russian Federation
14. Sweden
15. U. K.
16. U. S. A.
17. EEC

NAND:  
 DR. SAKSHIJI:  
 SHRI GIRDHARI LAL BHAR-  
 GAVA:  
 SHRIMATI CHANDRA  
 PRABHA URS:  
 SHRI K. MURAL EE  
 DHARAN:

Will the Minister of RAILWAYS be pleased to state:

(a) The criteria adopted for identification of railway stations for providing computerised passenger reservations facility;

(b) the stations where the work relating to computerised reservations have been completed and commissioned;

(c) the station selected for providing this facility during 1992-93; and

(d) the funds allocated for this purpose during 1991-92 and 1992-93, Station-wise?

**Chamarajnagar-Mettupalaiyam Line and Conversion of Mysore-Chamarajanagar Line**

3309. SHRI H. D. DEVEGOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether construction of broad gauge railway line from Chamarajanagar to Mettupalaiyam via Sathyamangala and conversion of Mysore-Chamarajanagar meter-gauge line into broad-gauge are proposed to be taken up; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No, Sir.

(b) Does not arise.

[Translation]

**Computerisation of Passenger Reservations**

3310. SHRI SWAMI SURESHA-

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Stations for providing Computerised Passenger Reservation facility are identified based on the reservation workload, giving preference to important stations such as State Capitals, Headquarters of Zonal Railways etc.

(b) Station where computerised reservation facility have been commissioned in full are: Delhi, Bombay, Calcutta, Madras, Hyderabad, Bangalore, Ahmedabad, Lucknow, Bhopal, Patna, Guwahati, Allahabad, Jammu Tawi, Jaipur, Kanpur, Jodhpur, Bhubaneswar, Cuttack, Tribvan-drum, Puri, Madurai, Tiruchi, Coimbatore, Amritsar, Asansol & dhanbad.

(c) Names of stations selected for computerised passenger reservation system during, 1992-93 including those spilled